

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/04/KOB/2023
SECTION	241,242 C/ACT
NAME OF PARTIES	A J MARY ALIAS MARY JOHN V/S KALLETUMKARA METALS PVT LTD & 5 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	R KRISHNA RAJ, E S SONI, RESMI A, KUMARI SANGEETA S NAIR.
RESPONDENTS ADVOCATE/ PROFESSIONAL	JOHN JOSEPH, ROY P PANAMKODAN, HARI KUMAR G NAIR, AKHIL SURESH.

25 April 2024

O R D E R

CP(C/ACT)/04/KOB/2023

Learned Counsel, Mr. Hari Kumar G Nair appears on behalf of R2 & R6 through virtual mode.

In terms of order dated 19.03.2024, time was granted to the Petitioner to file rejoinder within a period of 2 weeks. However, today, none appears on behalf of the Petitioner and their rejoinder is not on record. Be that as it may, liberty is granted to the Petitioner to file rejoinder at least 2 days before the next date of hearing, after serving copy of the same on the other side. In the event, if the Petitioner fails to file their rejoinder within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Counsel appearing for R2 & R6 is directed to intimate the next date of hearing to the Counsel appearing for the Petitioner.

List this matter for further consideration on **24.06.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**